

**IN THE INCOME TAX APPELLATE TRIBUNAL  
'B' BENCH : BANGALORE**

**BEFORE SHRI A.K GARODIA, ACCOUNTANT MEMBER  
AND  
SMT. BEENA PILLAI, JUDICIAL MEMBER**

<b>ITA No.2133/Bang/2017</b>
<b>Assessment Year : 2010-11</b>

Infosys Ltd., Electronic City, Hosur Road, Bengaluru-560 100.  <b>PAN – BLRIO 1423 C</b>	<b>Vs.</b>	The Asst. Commissioner of Income-tax, (TDS) Circle-2(1), Bengaluru.
<b>APPELLANT</b>		<b>RESPONDENT</b>

Assessee by	:	Shri B Sudheendra, Advocate
Revenue by	:	Shri Priyadarshi Mishra, JCIT (DR)

Date of Hearing	:	09-09-2020
Date of Pronouncement	:	15-09-2020

**ORDER**

**PER BEENA PILLAI, JUDICIAL MEMBER**

Present appeal has been filed by assessee against order dated 19/09/2017 passed by Ld.CIT(A)-13, Bangalore room for assessment year 2009-10 challenging demand confirmed under section 200A and interest levied under section 201 (1A) of the Act.

2. Today, during the course of hearing, Ld.AR referred to letter filed before this *Tribunal* by assessee, submitting that assessee wishes to withdraw the appeal.

3. For sake of convenience letter filed by assessee is scanned and reproduced as year under:

BEFORE THE HONOURABLE INCOME TAX APPELLATE TRIBUNAL  
'B' BENCH  
BANGALORE

IN THE CASE OF

APPELLANT	RESPONDENT	ITA No	ASSESSMENT YEAR
INFOSYS LTD	ACIT (TDS), CIRCLE 2(1), BANGALORE	2133/B/2017	2010-11

Posted for hearing on 9.6.2020

We wish to submit the following for the kind consideration of the Hon'ble Bench

1. The above appeal arises out of CIT(A) order dated 19.9.2017 wherein the demand as per Intimation passed under section 200A dated 23.9.2011 in respect of TDS on ESOP exercised by the employees was confirmed by the CIT(A).
2. However, presently the TRACES portal does not show any demand in respect of the above appeal.
3. In view of the same, we request you to kindly allow us to withdraw the appeal and oblige.
4. Further, we request the honorable bench to kindly permit us to file necessary application in future for reinstatement of above appeal in the event the demand is revived or created in respect of above appeal in the TRACES portal.

Thanking You

Yours Faithfully

For Infosys Ltd

PADMANA Digitally signed  
by PADMANABHA  
BHA PRAKASH  
Date: 2020.06.08  
09:56:44 +05'30'

P Prakash

AVP – Principal – Corporate Taxation

4. In view of the above submission by assessee, we allow appeal to be withdrawn.

**In the result appeal filed by assessee stands dismissed as withdrawn.**

Order pronounced in the open court on 15<sup>th</sup> Sept, 2020.

Sd/-

Sd/-

**(A.K GARODIA)**  
**Accountant Member**

**(BEENA PILLAI)**  
**Judicial Member**

Bangalore,  
Dated, the 15<sup>th</sup> Sept., 2020.

/Vms/

**Copy to:**

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT, Bangalore
6. Guard file

By order

Assistant Registrar,  
Income-Tax Appellate Tribunal.  
Bangalore.

		<b>Date</b>	<b>Initial</b>	
1.	Draft dictated on	On Dragon		Sr.PS
2.	Draft placed before author	-09-2020		Sr.PS
3.	Draft proposed & placed before the second member	-09-2020		JM/AM
4.	Draft discussed/approved by Second Member.	-09-2020		JM/AM
5.	Approved Draft comes to the Sr.PS/PS	-09-2020		Sr.PS/PS
6.	Kept for pronouncement on	-09-2020		Sr.PS
7.	Date of uploading the order on Website	-09-2020		Sr.PS
8.	If not uploaded, furnish the reason	--		Sr.PS
9.	File sent to the Bench Clerk	-09-2020		Sr.PS
10.	Date on which file goes to the AR			
11.	Date on which file goes to the Head Clerk.			
12.	Date of dispatch of Order.			
13.	Draft dictation sheets are attached	No		Sr.PS